

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

O.A.NO. 060/01213/2017 Date of order:- 19.12.2017.

Coram: **Hon'ble Mr. Sanjeev Kaushik, Member (J)**
Hon'ble Mrs.P.Gopinath, Member (A).

Chander Shekhar son of Shri D.R.Sharma, r/o House NO.288, Sector 22-A, Chandigarh, presently working as Assistant Executive Engineer, Electricity Operatin Sub Division NO.4, Sector 15, Chandigarh.

.....Applicant.

(By Advocate :- Mr. G.S.Bal, Sr. Advocate along with Mr. L.K.Brar)

Versus

1. Union Territory, Chandigarh through its Administrator.
2. Chief Engineer, U.T.Chandigarh. Sector 9.
3. Sh. Narinder Kumar Wadhawan, IAS (Retd.) Inquiry Officer, House NO.563, Sector 2, Panchkula.

...Respondents

ORDER (Oral).

Sanjeev Kaushik, Member (J):

Heard Senior Advocate, who is against the order dated 18.9.2017 whereby the request of the applicant for furnishing of various documents has been rejected. Shri Bal submitted that the applicant submitted a representation dated 25.7.2017 for supply of various documentation so that he submit his defence before the Inquiry Officer, but the same has been rejected vide order dated 18.9.2017. Thus, he prayed that the impugned order dated 18.9.2017 be set aside and the respondents be directed to furnish the

desired documents. He has further prayed that till then, the departmental enquiry be stayed.

2. We have perused the order dated 18.9.2017 and we are not inclined to entertain this petition for the simple reason that whatever documents the applicant has sought for, those have already been supplied to the applicant. For rest of the documents, the respondents have also clarified that those documents are not required to be supplied for the purpose of enquiry. Thus, the OA is dismissed in limine. However, as submitted by the learned counsel for the applicant, we direct the respondents to conclude the departmental enquiry expeditiously.

(SANJEEV KAUSHIK)
MEMBER (J)

(P.GOPINATH)
MEMBER (A).

Dated:- 19.12.2017.

Kks